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Title: Need to review the decision of imposing penalties for not maintaining the minimum balance in the accounts.

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, I will be brief. My 'Zero Hour' submission is in respect of penalties being imposed by the State Bank of India on the customers who are unable to maintain a minimum balance in their accounts. You may kindly recall that it has been the policy of Government of India to have *Jandhan* accounts even for the poorest of the poor, but at the same time, the State Bank of India and the new generation banks are imposing so many penalties upon the poor customers. Even for cash withdrawals, if a person wants to withdraw cash for more than three or four times, then also the person is liable to pay penalty. This is totally against the interest of the common people.

I would also like to draw the attention of the Government of India that it has given a direction to the State Bank of India that the bank has to review the decision of imposing penalties on those who are unable to maintain the minimum balance in their accounts, but the State Bank of India is not even amenable to abide by the regulations given by the Government of India. So, my submission is that stringent action should be taken on them...*(Interruptions)*

HON. DEPUTY-SPEAKER:

Shri P. Karunakaran,

Shri Mullappally Ramachandran,

Shri Kodikunnil Suresh,

Dr. A. Sampath and

Shri Rajiv Satav are permitted to associate with the issue raised by Shri N. K. Premachandran.